

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 67/2020

**IN THE MATTER OF:**

Nathan Chaudhary

... Applicant

VERSUS

State of GNCTD & Ors.

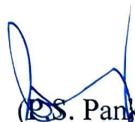
... Respondents

**NDOH:- 11.09.2020**

**INDEX**

<b>S. NO.</b>	<b>PARTICULARS</b>	<b>Page No.</b>
<b>1.</b>	Action taken report of DPCC in Compliance of the order dated 20.03.2020.	1-2

Filed by

  
(P.S. Pankaj)  
Sr. Env. Engineer

New Delhi:  
Dated: 3.09.2020

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**IN THE MATTER OF:**

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN TERMS OF THE ORDER DATED  
20.03.2020.**

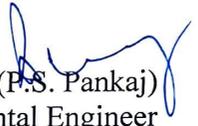
IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 20.03.2020 and was pleased to issue directions  
*".....Selling, handling, storing and transporting the spent catalysts (Oxide) as mentioned in the Hazardous and Other Wastes (Management & Trans boundary Movement) Rules, 2016 illegally....."*
2. That, in compliance of the orders passed by this Hon'ble Tribunal, DPCC Officials inspected the areas which have concentration of shops engaged in selling of chemicals, in August, 2020. The survey was carried out to check, whether any dealer registered in Delhi is engaged in trading and transportation of spent catalyst. The survey team reported

that no such dealer exist in the Delhi who is engaged in selling and handling of spent catalysts (Oxide).

3. It is further submitted that no industrial unit located in Delhi who is engaged in using spent catalysts as a raw material. It is also relevant to mention here that no refinery exist in Delhi.

The present status report may kindly be taken on record.



(P.S. Pankaj)

Sr. Environmental Engineer

Date: 03/9/2020

Place: Delhi